



2026:AHC:17749

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 2606 of 2026

Satyam

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Neeraj Tomar
Counsel for Opposite Party(s)	:	G.A.

Court No. - 66

HON'BLE KRISHAN PAHAL, J.

1. List has been revised.
2. Heard Sri Neeraj Tomar, learned counsel for the applicant, Sri Rishab Shukla, learned counsel for the informant, Sri R.P. Patel, learned State Law Officer for the State and perused the material placed on record.
3. Applicant seeks bail in Case Crime No.933 of 2025, under Sections 103(1), 238(B), 61(2)A B.N.S., Police Station Kotwali Deoband, District Saharanpur, during the pendency of trial.
4. Learned counsel for the applicant has stated that the applicant has nothing to do with the said offence. He is not named in the FIR. It was instituted on suspicion against Pinkesh @ Kala and his wife Smt. Kajal. The applicant is the brother of Smt. Kajal and has been falsely implicated in the case on the suspicion that he had put to death the paramour of his sister.
5. Learned counsel for the applicant has further stated that the only evidence against the applicant is his call details with the deceased person. There is no other evidence against him. There is no criminal history of the applicant. He is languishing in jail since 04.11.2025 and is ready to cooperate with trial. In case, he is released on bail, he will not misuse the liberty of bail.
6. Learned counsel for the informant and learned State Law Officer have vehemently opposed the bail application but the submissions raised by the learned counsel for the applicant could not be disputed.

7. Considering the facts and circumstances of the case, submissions made by learned counsel for the parties, the evidence on record, taking into consideration the fact that the applicant is not named in the FIR and his name has come up subsequently on the basis of call details, which also do not establish the case, and without expressing any opinion on the merits of the case, *prima-facie* the Court is of the view that the applicant has made out a case for bail. The bail application is **allowed**.

8. Let the applicant- **Satyam**, who is involved in aforementioned case crime be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions. Further, before issuing the release order, the sureties be verified.

- (i) The applicant shall not tamper with evidence during trial.
- (ii) The applicant shall not pressurise/intimidate with the prosecution witnesses.
- (iii) The applicant shall appear before the trial court on the date fixed.

9. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

10. It is made clear that observations made in granting bail to the applicant shall not in any way affect the learned trial Judge in forming his independent opinion based on the testimony of the witnesses.

(Krishan Pahal,J.)

January 27, 2026
(Ravi Kant)